

ITEM NO.5

COURT NO.4

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**R E C O R D O F P R O C E E D I N G S**

Writ Petition(s)(Civil) No(s).204/2022

KRISHNA RANA (MINOR) &amp; ORS.

Petitioner(s)

VERSUS

NATIONAL TESTING AGENCY (NTA) &amp; ANR.

Respondent(s)

(FOR ADMISSION and IA No.42865/2022-INTERVENTION APPLICATION and IA No.42679/2022-STAY APPLICATION and IA No.42868/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.42682/2022-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 30-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Sumanth Nookala, AOR

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 The petitioners are aggrieved by a notification dated 1 March 2022 (amended on 14 March 2022) of the first respondent by which two sessions have been granted for appearing for the JEE Mains 2022. The contention is that the reduction from four to two sessions would cause hardship.
- 2 The matter pertains to the policy domain. Hence, we permit the petitioners to submit a representation to the competent authority for consideration. The decision of the competent authority will, however, not furnish any basis for initiating a fresh round of litigation before this Court since the matter pertains to a matter of policy.

3 The petition is disposed of.

4 Pending applications, including the application for intervention, stand disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**